

**Central Administrative Tribunal  
Principal Bench**

**CP No.293/2017  
in  
OA No.1938/2016**

New Delhi, this the 11<sup>th</sup> day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Anil Kumar, ID No.20040778,  
S/o Shri Jai Narayan,  
Aged about 42 years,  
Serving as PGT (Physics),  
R/o Flat No.146, Sector 13-B,  
Dwarka, New Delhi-78.
2. Brahamjeet Singh, ID No.20040780,  
S/o Shri Jawahar Singh,  
Aged about 41 years,  
Serving as PGT (Commerce),  
H.No.1226, Sector-9,  
Vasundhara, Ghaziabad, U.P.
3. Raj Rani, ID No.20040575,  
W/o Indraj Yadav,  
Aged about 40 years,  
Serving as PGT (Geography),  
Flat No.672, Pkt-II (DDA Flat),  
Sector-19, Dwarka,  
New Delhi-110078.

...Applicants

(By Advocate : Shri M.K. Bhardwaj)

**Versus**

1. Dr. M.M. Kutty,  
Through its Chief Secretary,  
Govt. of NCT of Delhi, I.P. Estate,  
New Delhi.
2. Shri Rajendra Kumar,  
Chairman,  
Delhi Subordinate Service Selection Board,  
Karkardooma, Delhi.

3. Smt. Saumya Gupta,  
Director,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, New Delhi.

...Respondents

(By Advocate : Shri C.S.S. Pillai for Shri K.M. Singh)

### **ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard both sides.

2. The OA No.1938/2016 was disposed of by this Tribunal on 01.06.2016 as under :-

“2. The learned counsel for the applicant espoused that similar issue has been decided in O.A. No.2045/2010 vide order dated 16.11.2011, which order has also been implemented by the same respondents.

3. The O.A. is, therefore, disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representations of the applicants enclosed along with this OA as Annexure A-1A by passing a reasoned and speaking order with a copy made available to the applicants. While doing so, the respondents shall take into account the order of this Tribunal dated 16.11.2011 in O.A. No. 2045/2010. The time frame fixed for compliance by the respondents is two months from the date of receipt of a copy of this order. No order as to costs.”

3. The respondents vide their compliance affidavit dated 09.01.2018, submitted that the orders of this Tribunal have been complied with and they have considered the representation of the applicant and passed appropriate orders on 29.11.2017 (enclosed as Annexure-CP/1).

4. In the circumstances, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail remedies, in accordance with law, if he is still aggrieved by the orders, now, passed by the respondents.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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